

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 14/93 : Date of order 21.11.94 (3)

Radhamony : Applicant

V/s

Union of India & Others : Respondents

None present for the applicant

Mr. M. Rafiq : Counsel for the respondents.

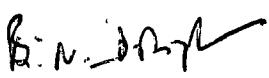
CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN

Heard the learned counsel for the respondents. None is present on behalf of the applicant. The applicant was regularised as LDC w.e.f. 27.1.89. Now she prays that she should be regularised as Stenographer. Once she has accepted the regularisation as LDC from 1989, she cannot now re-agitate the matter after having taken the benefits of regularisation as LDC. Apart from that, this petition has been filed four years after the cause of action and is therefore barred by limitation. The OA is hereby dismissed. No costs.

  
(B.N. DHOUNDIYAL)

MEMBER(A)

  
(D.L. MEHTA )  
VICE CHAIRMAN